

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the 26<sup>th</sup> day of April, 2007.

HON'BLE MR. ASHOK S. KARAMADI, MEMBER- J.  
HON'BLE MR. K.S. MENON, MEMBER- A.

**CIVIL CONTEMPT PETITION NO. 105 OF 2006**

IN

**ORIGINAL APPLICATION NO. 771 OF 2001**

Vishnu Prasad S/o Ram Narain,  
R/o Vill. & Post- Nichlaul, Distt. Maharajganj.

.....Applicant.

VE R S U S

1. Sri V.P Singh, Secretary/Chairman, Central Excise & Customs Department, M/o Finance, New Delhi.
2. Sri Jaleshwar Prasad, Assistant Commissioner Custom (P&B), Central Excise Department, Gorakhpur.
3. Sri S.C. Mathur, Deputy Commissioner, Central Excise Department, Allahabad.

.....Respondent

Present for the Applicant: Sri S.K. Om  
Present for the Respondents : Sri R.K. Srivastava

**ORDER**

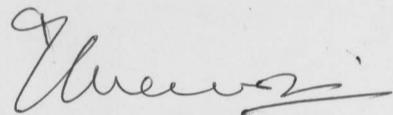
**BY HON'BLE MR. ASHOK S. KARAMADI, JM**

This Contempt Petition is filed for non-compliance of the order dated 22.11.2004. Having regard to the fact that the respondents have not complied with the said order, this CCP is filed.



2. On notice, the respondents have filed their Counter Affdavit stating therein that vide order dated 01.12.2006, they have complied with the order of this Tribunal and submits that the contempt petition does not survive and therefore, sought for dismissal of the CCP.

3. Having regard to the aforesaid fact, it is clear that the respondents have complied with the order passed by the Tribunal and, therefore, the contempt proceedings are dropped. However, liberty is given to the applicant to agitate the matter before the appropriate forum, if there is any grievance against the order dated 01.12.2006.



(K.S. MENON)  
MEMBER- A



(ASHOK S. KARAMADI)  
MEMBER- J.

/Anand/